

(c) whether and when they will be returned;

(d) whether all compensations due for the period of the requisition of all the lands have been paid back;

(e) if not, the amount yet to be paid; and

(f) whether and when the balance will be paid?

**The Minister of Defence (Shri Gopalaswami):** (a) to (c). An area of 1,028.27 acres of land was requisitioned during the war for the construction of Bikram Aerodrome. Of this an area of 107.32 acres only is being permanently acquired and the rest of the area is being released.

(d) Yes.

(e) and (f). Do not arise.

**Shri B. R. Bhagat:** I could not follow the answer of what amounts are yet to be realised?

**Shri Gopalaswami:** Well, Sir, this is not a history. We wanted only 107.32 acres as permanently acquired. By some mistake the State Government notified the entire land for acquisition and compensation has been awarded for the entire land. The mistake has been pointed out to the State Government and the area that has got to be re-conveyed to the rightful owners is being determined and certain details relating to this transaction are yet under enquiry.

**Shri B. R. Bhagat:** Do the details under enquiry include the compensation to be paid?

**Shri Gopalaswami:** Compensation has been determined by the High Court after the parties, when the appeal to the District Court failed, went to the High Court. But the compensation is for the entire land. We have got to withdraw from the acquisition of the largest part of this land, and there has been compensation determined also for the period during which these lands were under requisition and had not been acquired. That compensation has been paid in full.

**Shri Bogawat:** May I know, Sir, the amount of compensation paid?

**Shri Gopalaswami:** The total amount of compensation awarded for acquisition is about Rs. sixteen lakhs. As I have said, the matter of re-conveying the larger part of this land to the owners is now under correspondence with the State Government, but for

the period during which the lands were under requisition, Rs. 4,01,912 has been paid as compensation.

#### INDIA'S CLAIMS ON PAKISTAN

\*1152. **Shri L. N. Mishra:** (a) Will the Minister of Defence be pleased to state whether it is a fact that India's claims on Pakistan under certain heads still await settlement; and

(b) If so, what is the actual amount standing against each of the unsettled heads and what steps have Government taken or propose to take for payment on the part of Pakistan?

**The Minister of Defence (Shri Gopalaswami):** (a) Yes, Sir.

(b) The amounts are still under discussion with Pakistan.

**Shri L. N. Mishra:** Is there agreement between the two parties or any dispute about the amount itself?

**Shri Gopalaswami:** There is a dispute, and a conference is to be held between the representatives of the two Governments in order to determine the amounts.

**Shri L. N. Mishra:** Will it be on a Ministerial or an official level?

**Shri Gopalaswami:** We have recently asked Pakistan that this conference should be held at the official level in the first instance.

#### UNION TAXES

\*1153. **Shri K. C. Sodhia:** Will the Minister of Finance be pleased to state what steps, if any, have been taken for the imposition of Union taxes in Part 'A' and 'B' states?

**The Minister of State for Finance (Shri Tyagi):** Customs and Central Excise Duties: By virtue of Article 289(2) of the Constitution the Sea Customs Act, 1878, and the Central Excises and Salt Act, 1944, were amended to provide for: (a) the levy of customs duty in respect of goods belonging to a Part A or a Part B State and used for the purposes of a trade or business of any kind carried on by or on behalf of, the Government or of any operations connected with such trade or business as they apply in respect of goods not belonging to any Government, and (b) the levy of Central Excise duty in respect of all excisable goods other than Salt which are produced or manufactured in India by, or on behalf of, the Government of a Part A or Part B State and used for the purposes of trade or business of any kind carried on by, or on behalf of, that Government or of any operations

connected with such trade or business as they apply in respect of goods which are not produced or manufactured by any Government. Income-tax: No steps have so far been taken, but the matter is under examination of Government.

**Shri K. C. Sodhia:** What was the amount of tax realised during 1952 so far under the heads mentioned by the hon. Minister?

**Shri Tyagi:** Approximately Rupees five lakhs was realised by way of excise duty on the State undertakings.

#### RESERVE BANK OF INDIA BUILDING

\*1154. **Shri M. L. Dwivedi:** Will the Minister of Finance be pleased to state:

(a) the progress made since March, 1951 towards the starting of the construction work of the proposed Reserve Bank of India building in Delhi;

(b) whether the quantity surveyor has submitted his bill of quantities preliminary to inviting of tenders;

(c) the reasons for the delay in the procurement of special steel which is a condition precedent to taking up in hand the excavation for the basement of the building; and

(d) whether estimated cost of the building remains the same or is likely to undergo change in view of the fluctuations in prices?

**The Minister of State for Finance (Shri Tyagi):** (a) and (b). Since March, 1951, the Architects have completed the working drawings and forwarded them to the Municipality which has given its approval. The Reinforced Cement Concrete Specialist has also completed the R.C.C. drawings. On the basis of these drawings, the Quantity Surveyor has worked out the bill of quantities and a notice calling for tenders for the general building work has already been published in the leading newspapers. The last date for receiving the above tenders has been fixed as 15th July 1952. A contract for the fabrication of the steel vaults has already been placed.

(c) A quota certificate for 1,180 tons of special steel for the period April/June 1952 has been received and steps have been taken to place orders on producers with instructions to supply the materials on highest priority. The delay in placing the indent for the special steel was due to the fact that it was considered necessary to wait till the contract for the fabrication of the vaults had been finalised.

(d) The estimate of the cost of the building is being worked out by the Quantity Surveyor but it is too early to say how the cost will compare with the earlier estimated cost.

**Shri M. L. Dwivedi:** May I know whether the excavation work in the basement has been taken up?

**Shri Tyagi:** The construction has not commenced.

**Shri M. L. Dwivedi:** May I know the time likely to be taken when the building will be completely ready?

**The Minister of Finance (Shri C. D. Deshmukh):** We have no information.

#### POST-WAR U.S. AID

\*1155. **Pandit Munishwar Datt Upadhyay:** (a) Will the Minister of Finance be pleased to state what is the amount received by India in the year 1951-52 under the Post-War U.S. Aid?

(b) What is the condition attached for its utilisation?

**The Minister of Finance (Shri C. D. Deshmukh):** (a) and (b). India received a loan of \$190 million for the purchase of two million tons of wheat. The local funds obtained by the sale of American loan wheat are being loaned to the Governments of the States for financing development schemes. As the Member will have observed from the Loan Agreement which was presented to the Parliament on the 22nd August, 1951, no conditions have been attached for its utilisation.

**Pandit Munishwar Datt Upadhyay:** May I know how this amount is determined, whether any scheme is submitted by the country, or how the demand is made?

**Shri C. D. Deshmukh:** It was determined with reference to our own requirements of food primarily.

**Pandit Munishwar Datt Upadhyay:** May I know whether the aid is always in cash or sometimes in kind?

**Shri C. D. Deshmukh:** It is not an aid, it is a loan, for purchasing the wheat in the United States of America.

**Shri H. N. Mukerjee:** Will the hon. the Minister kindly say why it is necessary to give diplomatic immunity to field workers who work under the Indo-U.S. technical agreement?

**Shri C. D. Deshmukh:** It does not arise out of this particular question, because there are no conditions in regard to this particular loan.